

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**

**IA No.9/2004  
in Petition No. 79/2003**

**In the matter of**

Trading Licence to M/s. Adani Exports Ltd (AEL).

**And in the matter of**

Adani Exports Ltd – Power Division  
“Adani House”, C-105, Anand Niketan,  
New Delhi – 110 021

.. **Applicant**

**ORDER**

The applicant had filed the application (No.79/2003) for grant of appropriate approval/clearance permitting the applicant to undertake power marketing and trading activities, etc. The application was disposed of vide order dated 24.11.2003 with the observation that the applicant, if so advised, may undertake sale and purchase transactions involving inter-state transmission of energy for a period up to 31.3.2004 at its own risk, since the terms and conditions for inter-state trading were not notified by the Commission by that time.

2. The terms and conditions on inter-state trading have been notified by the Commission on 6.2.2004 as Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related

matters) Regulations, 2004. The applicant has filed a fresh application for grant of licence for trading in electricity on 24.2.2004 (No.22/2004). The application will be considered separately. Meanwhile, the applicant has filed the present application (IA No.9/2004) with the request that it may be allowed to continue trading in power based on provisional sanction already granted on 24.11.2003.

3. We have considered the prayer made in the present application. A final view on the application for grant of licence for inter-state trading is yet to be taken since the necessary procedural requirements laid down in this regard have not yet been completed. Therefore, the petitioner may, if advised, undertake sale and purchase transactions involving inter-state transmission of energy at its own risk for a period up to 15.5.2004 or till disposal of the application (No.22/2004) for grant of licence presently pending before the Commission, whichever is earlier, subject to the conditions laid down in the order dated 24.11.2003.

4. This order is made without prejudice to the outcome of the applicant's prayer for grant of licence for trading in the application presently pending before the Commission.

5. With the above, the IA No. 9/2004 stands disposed of.

**Sd/-**  
**(BHANU BHUSHAN)**  
**MEMBER**

New Delhi dated the 25<sup>th</sup> March 2004

**Sd/-**  
**(K.N. SINHA)**  
**MEMBER**

**Sd/-**  
**(ASHOK BASU)**  
**CHAIRMAN**